

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 5052
TO BE ANSWERED ON FRIDAY, THE 1st APRIL, 2022**

Obsolete Laws

5052. DR. HEENA GAVIT:

DR. KRISHNA PAL SINGH YADAV:

DR. SUJAY RADHAKRISHNA VIKHE PATIL:

SHRI RAJENDRA DHEDYA GAVIT:

DR. SHRIKANT EKNATH SHINDE:

SRIMATI APARUPA PODDAR:

SHRI UNMESH BHAIYYASAHEB PATIL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has carried out any review of outdated laws for finding out obsolete provision/ Acts in various statutes;
- (b) if so, the details thereof and the action taken for repeal of those provision/ Acts;
- (c) whether the Union Government has directed the State Governments to set up State Law Commissions to review outdated laws and to update legal system;
- (d) if so, the details thereof; and
- (e) the response of the State Governments thereto?

**A N S W E R
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) and (b) Yes, Sir. The present Government had constituted a Two-Member Committee to identify the obsolete and redundant laws for repeal in 2014. The said Committee had examined and identified 1824 obsolete Acts (including 229 State Acts) for repeal and submitted the report to the Government. The said 229 State Acts have been forwarded to the respective State Governments for repeal. Thereafter, the Legislative Department took up the matter with the concerned Ministries/Departments of the Government to examine and review the Acts administered by them. So far 1486 obsolete and redundant laws have been repealed by the Government of India since 2014 till date.

(c), (d) and (e) No, Sir. However, on the basis of Report of the Law Commission of India and a Two-Member Committee, 229 State Acts have been forwarded to the State Government concerned for repeal. In response, 75 State Acts have been repealed by the State Government concerned so far.